

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 185
(TO BE ANSWERED ON 24.02.2016)

RECOGNITION TO SC/ST EMPLOYEES ASSOCIATION

185. SHRI ASHOK MAHADEORAO NETE:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government proposes to accord departmental recognition to Scheduled Castes/Scheduled Tribes employees association;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the number of requests received by the Government in this regard as on date;
- (d) the action taken or likely to be taken by the Government thereon; and
- (e) the time by which departmental recognition is likely to be accorded to these Scheduled Castes/Scheduled Tribes employees associations?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (e): Recognition of Service Associations of Central Government employees is regulated under the Central Civil Services (Recognition of Service Association), Rules 1993 which, inter-alia, provide that membership of Service Associations shall be restricted to a distinct category of Government servants having common interest and that such associations shall not be formed to represent the interests, or on the basis, of any caste, tribe or of religious denomination or any group within or section of such caste, tribe or religious denomination.

Though representations are received in this regard from time to time, separate Associations of Scheduled Castes/Scheduled Tribes employees are not being considered for recognition under these Rules in the interest of unified Civil Service.
